## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 172/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017

Name of the Company:

IFCI Ltd.

V/s.

Reliance Naval and Engineering Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

<u>SIGNATURE</u>

1 VISHAL RAVAL

Advocate

Far F.C.

1200

2. Mr. Nandish Chudger alw Mr. Raheel Palel Ado. Respondent Fell 116. Nanawati Asso.

## <u>ORDER</u>

Learned Advocate Mr. Vishal Jattar i/b India Law LLP present for financial Creditor/ Petitioner. Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel present for Respondent.

Proof of service of notice of date of hearing on Respondent filed along with certificate of Incorporation pursuant to change of name.

Learned Advocate Mr. Nandish Chudgar with Learned Advocate Mr. Raheel Patel i/b Nanavati Associate filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 08.12.2017 for hearing before admission.

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 27th day of November, 2017.